

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:3967  
ANSWERED ON:20.03.2015  
REVENUE FROM PRIVATE CABLE NETWORK COMPANY  
Kothapalli Smt. Geetha

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

(a) the total revenue earned by the Government from various private cable network companies during each of the last three years and the current year, State-wise; and

(b) the details of monitoring mechanism to regulate the cable network companies in various States?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING  
{COL RAJYAVARDHAN RATHORE (Retd.)}

(a) The Ministry collects Rs.1,00,000/- from each applicant as processing fee at the time of submission of application for registration of Multi System Operators (MSOs) for providing digital addressable Cable TV service. Details of such fee received during the last three years and the current year are as under :-

Year	Processing fee (Rs.)
2011-12	3,00,000/-
2012-13	1,80,00,000/-
2013-14	79,00,000/-
2014-15	4,79,00,000/-
(upto 27.01. 2015)	
Total	7,41,00,000/-

Some of the States have levied entertainment tax on cable services which is collected directly by the concerned State Governments. In addition, cable operators are also required to pay service tax and any other applicable taxes to the Central Government. This Ministry does not maintain any information relating to collection of these taxes.

(b) The operations of the Cable Television Network in the country are regulated as per the provisions of the Cable Television (Regulations) Act, 1995 and the rules framed there under. The scheme of enforcement of the provisions of the Cable Act is envisaged through the Authorized Officers who are District Magistrate, Sub Divisional Magistrate and Commissioner of Police of the State Governments. These Authorized Officers are sufficiently empowered to take action against the cable operators as per the provisions of the Act.